ं[मोलाना एम० फारूकी इस स्टार में जो चीजे होगी क्या वे मेल के लिये रखी जायेंगी या सिर्फ एग्जिबिशन के लिये होंगी ?]

श्री मन्भाई शाह उसका हेतु सामान्य तौर पर तो एग्जिबिशन के लिये है, मेल के लिये नहीं है।

\*279 [The questioner (Dr. Shrimati Seeta Parmanand) was absent. For answer, vide col 1524 infra]

ELECTION TO THE WORKS COMMITTEE,
MARINE DEPARTMENT, PORT BLAIR,
ANDAMANS

\*280 SHRIMATI SAVITRY DEVI NIGAM Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government have received any representation from the Marine Employees Union, Port Blair, Andamans, regarding elections to the Works Committee of the Marine Department having been held in October, 1957 in an irregular manner; and
- (b) if so, what action Government have taken or propose to take to stop such irregularities in future and to rectify the irregularities committed in the election already held?

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): (a) and (b) The Government of India have received a complaint regarding alleged irregularities in the conduct of election to the Works Committee in the Marine Department, Port Blair, The Chief Commissioner, Andaman and Nicobar Islands has however intimated that the elections were held in accordance with the Industria Disputes (Central) Rules 1957

SHRIMATI SAVITRY DEVI NIGAM: May I know, Sir, under whose supervision these elections were held?

SHRI ABID ALI I do not know the designation or the name of the officer who was present on the sopt, but the directions were given by the Chief Commissioner

SHRIMATI SAVITRY DEVI NIGAM: May I know, Sir, if it is a fact that all the complaints were received against the illegal interference of the Chief Commissioner?

SHRI ABID ALI There were some complaints against the Chief Commissioner also

SHRIMATI SAVITRY DEVI NIGAM: May I know, Sir, if the complaints were received against the Chief Commissioner who was made responsible to hold the enquiry about this very serious matter and to find out the truth behind these complaints?

SHRI ABID ALI We obtained factual statement from the Commissioner and we are satisfied that there was nothing wrong committed by this officer.

SHRIMATI SAVITRY DEVI NIGAM May I know, Sir, how far is it correct that it has become almost a convention that in such a place like the Andamans the responsibility of holding an enquiry is given to those against whom the complaints are launched, as it has happened in this case?

SHRI ABID ALI So far as our Ministry is concerned this is the first time that any complaint was received with regard to this particular item and the Chief Commissioner was asked to report

\*281 and \*282 [For answers, vide cols 1515-1517 infra]

वस्तु शिनिमय के समझौने के लिये जापान श्रीर भारत की सरकारों के बीच बातचीत

\*२८३ श्री नवाब सिंह चौहान : क्या वाणिज्य तथा उद्योग मत्री यह बताने

<sup>†[ ]</sup>Hındi transliteration.

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†[NEGOTIATIONS BETWEEN **JAPANESE** AND INDIAN GOVERNMENTS FOR A BARTER AGREEMENT

\*283. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of COMMERCE AND INDUSTRY be pleased whether it is a fact that Government of Japan proposed to barter capital goods for Indian iron ore; if so, what were the details of the proposal and what action was taken by Government in this connection?

वाणिज्य तथा उद्योग उपमंत्री (श्री सरीशचन्त्र): भारतीय लौह खनिज के बदले पुंजीगत सामान देने का कोई प्रस्ताव जापान सरकार ने नहीं किया है। लेकिन स्टेट ट्रेडिंग कारपोरेशन ने स्वतन्त्र रूप से दो करार किये हैं। इनमें से पहला करार भारतीय लौह सनिज के निर्यात के लिये जापानी इस्पात मिलों से भौर दूसरा करार कपड़ा मिलों की मशीनों के श्रायात के लिये जापानी टैक्सटाइल मशीनरी मैन्युफैक्चरसं एसोसियशन से किया गया है।

DEPUTY †[THE MINISTER OF COMMERCE AND INDUSTRY (SHRI SATISH CHANDRA): No proposal to barter capital goods for Indian iron ore has been made by the Government of Japan. The State Trading Corporation has however, entred into independent agreements, one with the Japanese Steel Mills for export of Indian iron ore and the other with Japanese Textile Machinery Manufacturers' Association, for the import of textile machinery.]

श्री नवाब सिंह चौहान : इन दोनों संस्थान्नों के बीच में जो समझौते हए हैं क्या उनमें कोई समझौता सामान की श्रदला बदली या बार्टर के सम्बन्ध में भी हुन्ना है ?

to Questions

श्रीस रीश चल्द्र : मेंने अर्ज किया कि कोई भ्रदला बदली करने का समझौता नही हुआ है। ये दो अलग अलग करारनामे हुए हैं भौर पेमेंट स्टर्लिंग के जरिये से होगा।

Dr. P. C. MITRA: What are those capital goods, Sir?

SHRI SATISH CHANDRA: nese textile machinery mainly.

SHRI MAHESWAR NAIK: know, Sir, whether it is a fact that some Japanese firms offered to help in the Indian development of minerals by mechanisation?

SHRI SATISH CHANDRA: A delegation is here at present negotiating for increased purchases of iron ore in India. An offer has been made to assist us and to collaborate with us in the development of certain projects. But that is a long-term programme which is likely to come into effect from 1962 onwards.

SHRI MAHESWAR NAIK: Is that also on the barter system?

SHRI SATISH CHANDRA: No, not on the barter system.

\*284 and \*285. [For answers vide cols. 1517-1519 infra.]

\*286. [The questioner (Shri Perath Narayanan Nair) was absent. For answer, vide cols. 1524-1525 infra.]

## बिहार में चलने वाले हाथ करघों की सूत की ग्रावश्यकता

\*२८७. श्री किशोरी राम : क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा

<sup>†[ ]</sup>English translation.